- (b) if so, the details thereof;
- (c) whether it is also a fact that the RBI has asked the bankers to monitor such loans closely as unsustainable credit growth in the sector could risk the system; and
 - (d) if so, the steps taken by the banks in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) As on 31.01.2020, over 22.53 crore loans amounting to ₹ 11.20 lakh crore have been extended to borrowers across the country under the Pradhan Mantri Mudra Yojana (PMMY), since inception of the scheme. Reserve Bank of India (RBI) had conducted a study to assess the position of Non Performing Assets (NPAs) in loans extended under the PMMY in 2018. The findings of the study revealed, inter alia, an increasing trend in NPAs of both Public Sector Banks (PSBs) and Private Sector Banks (Pvt. SBs) and mentioned the need to initiate corrective steps for improving the lending procedures and monitoring thereof by banks. RBI has shared findings of the study with the banks for taking corrective action.

The corrective steps taken by PSBs in this regard, *inter alia*, include, regularly monitoring asset quality for small ticket size loans including PMMY loans, make granular analysis of Mudra NPA accounts, improving underwriting standards, maintaining regular and intensive contacts with PMMY borrowers, having effective recovery mechanism in place once the asset becomes NPA, restructuring of eligible PMMY loan accounts as per extant RBI guidelines etc.

Crude oil under GST

1331. PROF. M.V. RAJEEV GOWDA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry is planning to bring crude oil under GST;
- (b) if so, how is it planning to take care of the interest of States; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on crude oil. So far, the GST Council has not made this recommendation.